

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
Court No.5**

Excise Appeal No. 85029 of 2015

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/156/14-15 dated 13.10.2014 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals), Nagpur)

Gammon India Ltd.

Plot No. B1/1, MIDC,
Deoli, Dist. Wardha

Appellant

Vs.

Commissioner of Central Excise, Nagpur

Telangkhedi Road, Civil Lines,
Post Box No.81, Nagpur 440 001.

Respondent

Appearance:

None for the Appellant

Shri P.K. Acharya, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 30.09.2024

Date of Decision: 30.09.2024

FINAL ORDER No. 86133/2024

PER: BENCH

None for the appellant as has been the case on last three occasions. Notice for final hearing was sent to the appellant for its appearance on 29.11.2023 but none appeared on that day or on any dates posted for hearing of the appeal thereafter. It seems that the appellant is no more interested to pursue its appeal. Consequently, we dismiss the appeal for default and non-prosecution under Rule 20 of CESTAT (Procedure) Rules, 1982.

(Order pronounced in the open court)

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**

**(Anil G. Shakkarwar)
Member (Technical)**